

IN THE COURT OF THE SESSIONS JUDGE, KARUR

PRESENT : Thiru.M.Christopher, B.A., B.L.,

Sessions Judge.

Friday, the 07th day of August 2020.

Cr.L.M.P.No.1014/2020

Ganesan

.. Petitioner/Accused

/Vs/

The State represented by,
The Inspector of Police,
All Women P.S., Kulithalai
Cr.No. 07/2020

.. Respondent / Complainant

This is a petition filed by the petitioner U/s.439 of Cr.P.C. seeking to grant bail to him for the offences punishable U/s. 376(ii)(L) and 376(D) of IPC.

This petition coming on for final hearing before me on this day, in the presence of Thiru. P. Saravanan, Advocate for the petitioner and of Thiru.K.Subramanian, Public Prosecutor for the Respondent and upon perusing the petition and after hearing the arguments of both sides, this Court has passed the following.

ORDER

The learned counsel for the petitioner submits that a case has been registered against the petitioner for the offences punishable u/s 376(ii)(L) and 376(D) of IPC. According to him, it is alleged by the prosecution that the petitioner sexually assaulted the daughter of the de facto complainant. In fact, the petitioner has nothing to do with the crime and a false case has been foisted against him. He further submits that the petitioner has been in judicial custody for 49 days. He therefore prayed for granting bail to the petitioner.

The learned Public Prosecutor submits that the victim girl is mentally retarded and the petitioner took her to a secluded place and raped her that the potential test has been carried out. Further the IQ test of the victim girl has to be conducted and the concerned hospital authority at Madurai has directed the investigation officer to bring the victim girl for IQ test and the investigation is not yet completed.

Considering the gravity of offence and also the way in which the offence was committed by the accused, this Court is not inclined to grant ~~interim~~ bail to the petitioner. Hence, the petition is dismissed.

Pronounced by me in Open Court, this the 07th day of August 2020.

Sd/.M.Christopher
SESSIONS JUDGE,
KARUR.

To
The Petitioner through counsel,
The Inspector of Police, All Women P.S., Kulithalai
The Public Prosecutor.

// TRUE COPY / FORWARDED / BY ORDER //

SHERISHTADAR,
DISTRICT COURT, KARUR.